

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1124-1125 of 2020

IN THE MATTER OF:

Mr. Vineet Khosla

...Appellant.

Versus

**M/s. Edelweiss Asset Reconstruction Company Ltd.
& Ors.**

...Respondents.

Present:

For Appellant: Mr. Deepak Khosla, Advocate.

**For Respondent: Mr. Abhishek Anand, Mr. Kunal Godhwani,
Mr. Viren Sharma, Advocates for R-2,4&5.
Mr. I.P.S. Oberoi (R-3)
Mr. Neeraj Malhotra, Sr. Advocate.**

**ORDER
(Virtual Mode)**

25.02.2021 Learned Counsel for the Appellant wants time to file Rejoinder. Rejoinder may be filed within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **05th April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Later on, Learned Sr. Counsel-Mr. Neeraj Malhotra has appeared in Virtual Mode and submitted that earlier due to connectivity issue he could not connect. It is stated that the Appeal itself is time-barred and the same needs to be considered and that the date given may be preponed.

As the parties/counsel who had appeared when the matter was called out, are now no more available in Virtual Mode, the question with regard to the Limitation would be taken up only on the next date. We do not wish to change date after parties have left.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.